

GOVERNMENT OF INDIA
MINISTRY OF FINANCE
DEPARTMENT OF FINANCIAL SERVICES

**LOK SABHA
UNSTARRED QUESTION NO. 1407**

ANSWERED ON MONDAY, FEBRUARY 9, 2026/ MAGHA 20, 1947 (SAKA)

Unclaimed Bank Deposits in Andhra Pradesh

1407. SHRI G M HARISH BALAYOGI:

Will the Minister of FINANCE be pleased to state:

- (a) the details of the amount of unclaimed bank deposits in Andhra Pradesh;
- (b) whether banks operating in Andhra Pradesh have been directed to identify unclaimed accounts, if so, details of such instructions along with compliance status thereof;
- (c) whether any special drives/ district- level campaigns/ targeted settlement programmes have been undertaken in Andhra Pradesh to trace depositors and facilitate claims, if so, the details thereof including number of accounts settled and amount refunded;
- (d) the amount transferred from banks in Andhra Pradesh to Depositor Education and Awareness Fund during the last three years and amount released back to banks for settlement of claims during said period;
- (e) whether the Government has integrated Unclaimed Deposits-Gateway to Access inforMation (UDGAM) portal with bank branch networks in Andhra Pradesh for faster claim processing, if so, the number of claims received and resolved from the State through the portal, year- wise; and
- (f) the steps being taken to improve public awareness, simplify claim procedures and ensure time-bound settlement of unclaimed deposits, particularly in Konaseema district in Andhra Pradesh?

ANSWER

THE MINISTER OF STATE FOR FINANCE
(SHRI PANKAJ CHAUDHARY)

(a): The outstanding unclaimed bank deposit in Andhra Pradesh, as on 28.1.2026, is Rs. 2,279.16 Crore, as per State Level Bankers' Committee (SLBC), Andhra Pradesh.

(b) to (d): Various special drives have been run across the country, including Andhra Pradesh, with specific directions to Banks to identify and settle unclaimed deposits, *inter- alia*, the following:

- (i) A three-month (October – December 2025) nationwide campaign - “आपकी पूँजी, आपका अधिकार – Your Money, Your Right” – was launched by the Department of Financial Services, in co-ordination with the Reserve Bank of India and other financial sector regulators. During the campaign, special camps to generate awareness and settle unclaimed financial assets were organised by State Level Bankers' Committees (SLBCs) along with Banks, Lead District Managers (LDMs) and other financial sectors representatives
- (ii) As per SLBC Andhra Pradesh, during the campaign period they organised camps and other allied events at 158 places across the State at Collectorate office, Zilla Samakya office, Lead bank office, Mandal Mahila Samkya Bhavan, MPDO office, etc, with participation from state officials, Banks and LDMs. Also, a subcommittee meeting with Banks, LDMs, RBI and NABARD was conducted by SLBC, dated 25.07.2025, to advise all to actively participate in the campaign and settle all eligible claims. Instructions were also sent to State Heads of

Banks by SLBC to facilitate in faster settlement of unclaimed funds. As a result, 34,455 accounts amounting to Rs.161.69 crore had been settled from 01.09.2025 to 28.01.2026 in Andhra Pradesh.

- (iii) The Reserve Bank of India (RBI), *vide* it's Directions dated 28.11.2025, advised banks to undertake the following initiatives in order to identify unclaimed accounts:
- To undertake special drives periodically to find out the whereabouts of the customers, their nominees or legal heirs in respect of inoperative accounts / unclaimed deposits.
 - To display and update the list of unclaimed deposits on their website, which shall be updated regularly, at least on a monthly basis.
 - To conduct public awareness and financial literacy campaigns regularly to educate the members of public about the activation of inoperative accounts / unclaimed deposits and the prescribed procedure to claim amounts lying therein by a depositor or his / her nominee / legal heir in case of deceased depositor.
- (iv) Policy enablement such as incentive scheme for Banks for making inoperative accounts active and settling unclaimed funds; simplified procedure for settlement of accounts without nominee (upto a certain threshold limit); upto four successive or simultaneous nominations are introduced to expedite the settlement of unclaimed deposits and curtail its further additions.

The amount transferred from Banks in Andhra Pradesh to DEA Fund was Rs.236.82 crore in Financial Year (FY) 2025-26 (till 28.1.2026), Rs.552.51 crore in FY 2024-25 and Rs.418.83 crore in FY 2023-24 respectively. At the same time, the amount released back to banks on settlement of claim was Rs.194.58 crore during the FY 2025-26 (till 28.1.2026), Rs.56.61 crore in FY 2024-25 and Rs.170.12 crore in FY 2023-24 respectively.

(e): UDGAM is a Centralised Search Portal developed by the RBI which facilitates members of public to search for information on unclaimed deposits across multiple banks at one place in a centralised manner.

At present, search facility is available for the unclaimed deposits of 30 major banks, including the banks operating in Andhra Pradesh, which covers around 90 per cent of unclaimed deposits (in value terms) available in the DEA Fund. Further, UDGAM is only a centralised search portal for unclaimed deposits and not a claim settlement portal.

(f): In Konaseema district, SLBC, Andhra Pradesh have taken various measures, *inter- alia*, the following:

- (i) Special camps, under Aapki Punji Apka Adhikar campaign, have been conducted in Amalapuram, Ramachandrapuram, Mandapeta, Mummdivaram, Ravulapalem for the settlement of unclaimed bank deposit.
- (ii) Public awareness steps through print and digital media, banner, hoarding etc, aimed towards settlement of unclaimed bank deposit have been undertaken.

In the District, a total of 1,899 accounts amounting of Rs. 5.08 Crore has been settled from 1.4.2025 to 28.1.2026.
